

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH NEW DELHI**



**CP No. 46/2020
OA No. 2869/2019**

New Delhi, this the 28th day of February, 2020

**HON'BLE MRS. JUSTICE VIJAY LAKSHMI, MEMBER (J)
HON'BLE MS. ARADHANA JOHRI, MEMBER (A)**

Shri Vinod Kumar Lashkari,
Aged 59 years
Working as Commercial Clerk
(Group C)
Under Station Superintendent,
North Eastern Railway,
Gurshay Ganj,
Distt.- Kanoj (UP). ... Applicant

(By Advocate:- Mr Manjeet Singh Reen)

Versus

Ministry of Railways & Others : through

1. Shri Rajiv Agarwal,
General Manager
North Eastern Railway
Gorakhpur (U.P.)
2. Shri Dinesh Kumar Singh.
Divisional Railway Manager,
North Eastern Railway,
Izzatnagar,
Bareily (U.P.) ... Respondents

(By Advocate:- Mr Shailendra Tiwary)

O R D E R (O R A L)

Hon'ble Ms. Aradhana Johri, Member (A):

CP No. 46/2020 has been filed for compliance of orders dated 27.09.2019 in OA No. 2869/2019. Vide this OA, the following orders were passed:-



“6. In view of the aforesaid, without going into the merit of the claim of the applicant, we dispose of the O.A with a direction to the respondent no. 2 i.e., the Divisional Railway Manager, Bareilly to consider the applicant’s aforesaid two representations keeping in view the relevant rules and instructions on the subject and dispose of the same by passing a reasoned and speaking order within three months from the date of receipt of a certified copy of this order. No costs.”

2. It has been informed by learned counsel for the applicant that in compliance of the said OA a speaking order has been passed wherein representation of the applicant has been disposed off vide order dated 19.02.2020. Therefore, the compliance of the orders dated 27.09.2019 is done.
3. Since the order has been complied, CP is closed. Notices are discharged. If any grievance persists, the applicant is at liberty to redress his grievance as per law.

(Aradhana Johri)
Member (A)

(Justice Vijay Lakshmi)
Member (J)